

**GOVERNMENT OF INDIA
FOOD PROCESSING INDUSTRIES
LOK SABHA**

STARRED QUESTION NO:213
ANSWERED ON:11.03.2010
ASSISTANCE FOR MINI PULSE PROCESSING UNITS
Devappa Anna Shri Shetti Raju Alias

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether assistance was being provided for establishment of mini pulse processing units in the country;
- (b) if so, the details thereof;
- (c) whether the scheme was withdrawn during the 11th plan;
- (d) if so, the reasons therefore; and
- (e) the manner in which the Government proposes to extend help to such processing units in the country?

Answer

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHA)

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (e) of Lok Sabha Starred Question No. 213 for answer on 11.03.2010 regarding Assistance for Mini Pulse Processing Units.

(a) & (b): Yes Sir. Ministry of Food Processing Industries was providing assistance for setting up of mini pulse processing units during the ninth and tenth plan periods. Implementing agencies desirous of setting up mini pulse processing units were eligible to get assistance up to 50% of the total cost of the equipment (for setting up mini pulse processing unit) subject to a maximum of Rs. 35,000/- per unit. The assistance was routed through CFTRI, Mysore who helped in identifying the eligible beneficiaries.

(c) & (d): Yes, as the progress of the implementation was slow due to poor response from the entrepreneurs / beneficiaries inspite of repeated and renewed efforts undertaken by the Ministry / CFTRI.

(e): In the 11th Plan Ministry of Food Processing Industries provides financial assistance in the form of grant in aid under the scheme of Technology Upgradation, Modernization / Establishment of Food Processing Industries including pulse-processing units. Under this scheme, the Ministry extends financial assistance to food processing units in the form of grant in aid @ 25% of the cost of plant & machinery and technical civil works subject to a maximum of Rs. 50 lakhs in general areas or 33.33% subject to a maximum of Rs. 75 lakhs in difficult areas.